378 Written Answers to Starred and Unstarred [RAJYA SABHA]

Questions set for the 16th August, 2012

(b) The schemes/programmes implemented by the Ministry of Tribal Affairs are meant for the socio-economic development of all the tribal people in the country, including the forest dwelling tribal families. The Ministry is not implementing any scheme/ programme specifically for the welfare of forest dwelling tribal families in the country.

The Ministry is, however, administering the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 which seeks to recognize and vest the forest rights and occupation in forest land in forest dwelling Scheduled Tribes and other traditional for forest dwellers who have been residing in such forests for generations but whose rights could not be recorded.

(c) Since the Ministry of Tribal Affairs is not implementing any scheme/ programme specifically for the welfare of forest dwelling tribal families in the country, the details sought in part (c) of the question in respect of the forest dwelling tribal families are not available.

Rehabilitation of tribal in Forest Rights Act

754. SHRI C.P. NARAYANAN: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the percentage of tribals in the country who are yet to be extended benefits mentioned in Forest Rights Act;

(b) how many tribals have been forced to leave their traditional abodes since 2008 due to new projects sanctioned by Government;

(c) how many of them have been rehabilitated; and

(d) whether there is a time limit within which Government proposes to rehabilitate the remaining areas?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MAHADEV S. KHANDELA): (a) The Forest Rights Act, 2006, administered by the Ministry of Tribal Affairs seeks to recognize and vest the forest rights and occupation in forest land only in the forest dwelling Scheduled Tribes and other traditional for forest dwellers who have been residing in such forests for generations but whose rights could not be recorded. The Act does not apply to all the Scheduled Tribe population in the country. Hence, this question does not arise.

(b) and (c) The Ministry of Tribal Affairs is not maintaining any such data.

(d) In view of the reply to parts (b) and (c) above, this question does not arise.

Development of STs in Andhra Pradesh

755. SHRI PALVAI GOVARDHAN REDDY: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the details of schemes/programmes being implemented by the Ministry for